

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 6TH SEPTEMBER, 2013 AT 2.00 P.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Vidyacharan Shukla, former Union Minister.
2. Shri. Arun Kumar Nehru, former Union Minister.
3. Shri Tejender Pal Singh Mann, former Minister of State, Haryana.
4. Freedom Fighters of Haryana.
5. Martyrs of Haryana.
6. Naxal Attack in Chhattisgarh.
7. Uttrakhand Natural Calamity.
8. Bihar Mid-Day-Meal Tragedy.
9. Ghaggar Tragedy.
10. Road Accidents.
11. Submarine Mishap
12. Train Tragedy.
13. Others.

II. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Parliamentary Affairs Department Notification No.S.O.67/H.A.19/1986/S.4/2013, dated the 13th August, 2013 regarding the Haryana Legislative Assembly (Medical Facilities to Members) Amendment Rules, 2013, as required under section 4 (2) of the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986.
2. A MINISTER to lay on the Table the Annual Report-2012-2013 (1.4.2012 to 31.3.2013) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
3. A MINISTER to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2010-2011, as required under section 619-A (3) (b) of the Companies Act, 1956.
4. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on District Gurgaon for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
5. FINANCE MINISTER to lay on the Table the Report of the Principal Accountant General (Audit) Haryana -Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the years 2009-10 & 2010-11 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. (i) PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House wilfully, knowingly and deliberately which

amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has

been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement wilfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) **PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of car as HR-70 L-0009. He further stated that the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement wilfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. **PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE.**

THE CHAIRPERSON

to present the Report (Eight Parts) of the Committee of the House to examine the irregularities committed by the Trusts/Societies of the family members of Shri Om Prakash Chautala, MLA.

CHANDIGARH:
THE 5TH SEPTEMBER, 2013.

SUMIT KUMAR,
SECRETARY.